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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI  
NEW BOMBAY BENCH

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T.A. No. 464 of 1987

DATE OF DECISION 22.3.1988

Shri Govind P.Tiwari Petitioner

Union Applicant in person Advocate for the Petitioner(s)

Versus

Union of India & Others Respondent

Advocate for the Respondent(s)

## CORAM :

The Hon'ble Mr. B.C.Gadgil, Vice-Chairman

The Hon'ble Mr. P.Srinivasan, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement? - 49
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No. 464 of 1987

Shri Govind Prasad Tiwari,  
At: Railway Quarter No.J/5/6,  
Opposite Jondhale High School,  
DBRP Rly., Colony,  
Dombivli(West),  
Dist: Thane

.. Applicant

v/s.

1. Union of India.

2. The Chief Personnel Officer,  
Central Railway,  
Bombay V.T.

.. Respondents

Coram: Hon'ble Vice-Chairman, Shri B.C.Gadgil

Hon'ble Member(A), Shri P.Srinivasan

ORAL JUDGMENT:

Dated: 22.3.1988

(PER: Shri B.C.Gadgil, Vice-Chairman)

The applicant in person. The applicant was serving in the Central Railway as Head Clerk. He was transferred from Dombivli to Panvel at the end of 1981. It is this transfer order that was challenged by the applicant by filing Writ Petition No.117 of 1982 in the High Court of Bombay. The High Court had granted ~~granted~~ interim stay of the transfer order. The applicant states that thereafter he was transferred from Dombivli to Dadar on promotion and that he has retired from service on 31.10.1986. In view of this position the question of legality or otherwise of transfer to Panvel does not now survive. Hence this application is disposed of as not surviving.

No order as to costs.

  
(P.Srinivasan)  
Member(A)

  
(B.C.Gadgil)  
Vice-Chairman